

Calcutta are virtually monopolised by a handful of non-Indian firms who vehemently resist the entry of Indian units into this line of business; and

(b) if so, the measures adopted by the Government to expand auctioning and broking arrangement for export of teas?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) Does not arise.

Publicity units of the External Affairs Ministry

*399. **Shri Inder J. Malhotra:** Will the Prime Minister be pleased to state:

(a) the number and names of those countries where the Publicity Units of the Ministry of External Affairs are functioning;

(b) what publicity material these units have produced and distributed during the year 1960 with regard to India-China border disputes; and

(c) what other "Communication Channels" were utilised by these units to educate the public opinion in the foreign countries with regard to India's case and stand taken on India-China border disputes?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) to (c). A statement is placed on the Table of the House. [See Appendix I, annexure No. 93].

Indians held in Nepal

*400. { **Shri Shree Narayan Das:**
Shri Radha Raman:

Will the Prime Minister be pleased to state:

(a) whether the attention of Government has been drawn to a news item published on page 7 column 8 in the *Hindustan Times* of the 5th February, 1961 under the caption "Four Indians held in Nepal";

(b) if so, whether the facts stated in it are correct; and

(c) if not, what action has been taken to remove the wrong impression created by such publication?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c). The information given is correct. An Indian national with his son and two daughters entered Nepal and were distributing some leaflets when they were arrested.

Safeguards Proposed by International Atomic Agency

*401. { **Shri Goray:**
Shri P. C. Borooah:

Will the Prime Minister be pleased to state:

(a) what kind of safeguards were proposed by the International Atomic Agency for rendering technical assistance for supply of fissionable material to the member-nations; and

(b) whether it is a fact that India did not accept safeguards because they constituted an infringement on our sovereignty?

The Parliamentary Secretary to the Prime Minister and Minister of External Affairs (Shri Sadath Ali Khan): (a) A copy of Resolution No. GC(IV)/RES/71, together with a copy of document No. GC(IV)/108/Rev. 1, which explain the principles and procedures for the attachment and application of safeguards adopted by the International Atomic Energy Agency at its Fourth General Conference in September-October, 1960, is placed on the Table of the House. [Placed in the Library. See index No. 2686/61].

(b) India voted against their adoption, as their implementation would affect countries which go to the Agency for assistance, but not the industrially and atomically advanced countries which do not need Agency assistance; their incidence would, therefore, be strongest on the industrially underdeveloped countries and